

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 206  
IB-969/ND/2020

**IN THE MATTER OF:**

**M/s. Cosmic Infrsolution Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Prudential Hotels Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 7 of IBC**

**Order delivered on 21.01.2021  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

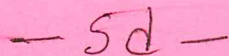
**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Financial-creditor :Mr. P. Nagesh, Mr. Harshal Kumar, Mr. Shivam Wadhwa, Advocates.**

**For the Respondent/ Corporate-debtor :Mr. Ashutosh Gupta, Mr. Gaurav Rana, Mr. Abhishek Aggarwal, Advocates.**

**ORDER**

Heard the submissions made by the counsel for both the parties. Counsels have made a joint submission that settlement talks are going on between the parties outside the Tribunal and prayed for grant of time. Two week's time is granted for amicable settlement. Post the matter to **02.03.2021**.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**